

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 141 of 2019

IN THE MATTER OF:

Abhijit Prabhakar Desai

...Appellant

Versus

Union of India & Ors.

...Respondents

Present:

For Appellant :

**Mr. Ashish Dholakia and Mr. Pranay Mohan Govil,
Advocates**

O R D E R

16.09.2019 It is informed that the Hon'ble Bombay High Court has adjourned the matter and listed it on 16th January, 2020. In the circumstance, this Appellate Tribunal will not interfere with the order of the Hon'ble Bombay High Court, but as per Section 422 of the Companies Act, 2013, the appeal has to be disposed of preferably within three months.

We are not inclined to give any opinion with regard to the matter pending for a long period before the Hon'ble Bombay High Court but allow the Appellant to move a fresh application before us after the order is passed by the Hon'ble Bombay High Court.

The appeal stands disposed of. No costs.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc